Tripura Narcotic Drugs Rules, 1986

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GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT

No. F. I-3(1)-EX/86/D-4 Dated, Agartala, the 19th August, 1986.

NOTIFICATION

THE TRIPURA NARCOTIC DRUGS RULES, 1986.

In exercise of the powers conferred by Section 10 read with Section 78 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Governor of Tripura is pleased to make the following Rules, namely :—

Short Title 1. These Rules may be called the Tripura Narcotic Drugs Rules, 1986.

Extent. 2. They shall extend to the whole of the State of Tripura and shall come into force with immediate effect.

Definition. 3. In these Rules, unless there is anything repugnant in the subject or context—

(i) "Act" means the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985) ;

(ii) "Approved Practitioner" ; means

(a) Any Medical Practitioner registered under any medical Act for the time being in force in India ;

(b) Any Medical Officer of the Military, Naval or Airforce services on the active lists, or

(c) Any qualified Veterinary Surgeon.

Provided that the Excise Commissioner may declare any approved practitioner to be deprived of the privilege of an approved practitioner by reasons of unprofessional Conduct in respect of the import, export, transport, possession, use or prescription of the manufactured drugs other than

prepared opium or by reasons of conduct of any offence under any of the Excise Act in force in the State.

(iii) "Collector" means the Chief Officer, incharge of the Revenue Administration of a District and includes any other officer empowered by the Government to perform all or any of the functions of the Collector under these Rules.

(iv) "Excise Commissioner" means the Excise Commissioner of Tripura and includes any other officer specially authorised by the State Government to exercise, throghout the State or any specified area therein of, all or any of the powers of the Excise Commissioner under these Rules.

(v) "Export" means to take out of Tripura to any other State or Union Territory in India.

(vi) "Import" means to bring into Tripura from any other State or Union Territory in India.

(vii) "Licensed Chemist" means a person licensed under these rules for the sale on prescription, of narcotic drugs and for the manufacture of Narcotic Drugs or preparations containing the manufactured drug specified in his licence for medical purpose.

(viii) "Licensed Dealer" means a person who has obtained a licence under these rules ;

(a) for the manufacture of medicinal opium or of any preparation containing opium, Morphine & Codeine and their salts, the bain and their salts, cocaine and their salts and such other manufactured drugs notified under Sub-clause (b) of Clause (XI) under Section 2 of the Act from the materials which he is lawfully entitled to possess under his licence and/or

(b) for the possession and the sale otherwise than on prescription such manufactured drug as referred to in (a) above, for medical purpose.

(ix) "Manufactured Drugs" means (a) medicinal cannabis and medicinal opium (b) Morphine, Codeine, the baine and their salts (c) Cocaine derivatives and (d) any other manufactured drugs notified under the Clause (XI) of Section 2 of the Act.

(x) "Medical Authority" means the medical authority constituted by the Government of Tripura for the purpose of these rules.

(xi) "Narcotic Drugs" means as defined in Clause (XIV) of Section 2 of the Act.

(xii) "Prescription" means the prescription given by an approved practitioner for the supply of any narcotic drug to a patient for his medicinal use or to a person for the medicinal use of his animal in accordance with these rules.

(xiii) "Public Analyst" means the Public Analyst appointed by the Government of Tripura.

(xiv) "Tripura" means the State of Tripura.

Prohibition.

4(1) No person shall manufacture, possess, sell, purchase, transport, warehouse, use, consume, import, or export any narcotic drugs, except for medical or scientific purposes and in the manner and to the extent provided by the provisions of these rules :

Provided that the Government Opium & Alkaloid Works, Ghazipur/ Neemuch may engage in the aforesaid operations in accordance with the provisions of the Narcotic Drugs and Psychotropic Substances Rules, 1985.

4(2) Notwithstanding anything contained in these rules, no person shall possess, transport, import, export, sell, purchase, use or consume coca leaf ; or cannabis, that is Ganja, Charas, Hashish oil or liquid Hashish or any mixture with or without any neutral material or any drink prepared therefrom, or poppy straw concentrate, or medicinal cannabis or Desomorphine ; or ketobemidone and their salts and preparations or diacetyle/ morphine that is the alkaloid of opium, also known as diamorphine or herom and its salts and preparations except for the purpose of scientific research and in the manner and to the extent provided by the provisions of these rules.

4(3) No person shall cultivate any cannabis plant, or manufacture, or produce cannabis in Tripura.

4(4) No addict, registered in Tripura, shall manufacture and possess prepared opium from opium lawfully possessed by him or personal consumption against the licence issued to him on medical advice.

CHAPTER—II, MANUFACTURE.

Manufacture of Medicinal opium etc

5. Manufacture of Medicinal Opium from the material which the maker is lawfully entitled to possess or of Medicinal hemp, is prohibited in Tripura.

6. A licensed dealer or licensed Chemist may, subject to payment of such fees as prescribed under these rules, manufacture any preparation containing any manufactured drug from the materials which the maker is lawfully entitled to possess for medicinal purposes under the license granted in accordance with the provisions of these rules.

CHAPTER—III, POSSESSION AND SALE.

7(1) Any :—

(a) approved practitioner desiring to possess manufactured drugs or preparations containing manufactured drugs other than medicinal opium and opium Alkaloid derivatives for the purpose of use in his practice shall make an application to the Collector for the grant of the licence in Form—V.

(b) dealer desiring to possess manufactured drugs for the manufacture or preparations containing these manufactured drugs and to manufacture and sell the preparations so manufactured, shall make an application to the Excise Commissioner through the Collector for the grant of license in Form—IX.

(c) dealer desiring to possess manufactured drugs or preparations containing manufactured drugs and sell such drugs or preparations, other-

wise than on prescription shall make an application to the Commissioner of Excise through the Collector, for grant of licence in Form—X.

(d) Chemist desiring to possess manufactured drugs or preparations containing manufactured drugs and sell such drugs or preparations on prescription, shall make an application to the Collector for the grant of licence in Form—XI.

(2) On receipt of such application, the Collector shall make such enquiries as deemed necessary and if he is satisfied that there is no objection to grant a licence applied for, he may grant the applicant a licence on payment of such fee as may be prescribed in these rules for the grant of such licences.

8. No licensed chemist or approved practitioner shall dispense manufactured drugs or preparation containing manufactured drugs except on prescription and in accordance with the conditions of his licence.

9. No person shall possess any manufactured drug or preparations containing these drugs except in such quantity as has been, at one time, dispensed or sold to him for his medicinal use in accordance with the provisions of rule 8 or of corresponding rules for the time being in force in any part of India, the import wherefrom into, or export whereto from Tripura, is permitted.

10(1) An approved practitioner may possess for the purpose of use in his practice and not for sales, the following manufactured drugs or preparations containing these drugs, not exceeding the quantities specified below against each without obtaining a licence in this behalf namely :—

(i) Medicinal opium — 2.0 grammes

(ii) Opium Alkaloid Derivatives (excluding prepared opium, diacetyl, morphine). — 0.2 grammes of each variety.

Provided that the Collector, may, with the previous sanction of the Excise Commissioner by general or special order, authorise any approved practitioner to possess any larger quantity.

10(2)(a) An approved practitioner may be authorised by the Collector or any other officer duly authorised by the Excise Commissioner in this behalf, to possess, for the purpose of "use in his practice" and not for sales the following manufactured drugs or preparations containing these manufactured drugs, not exceeding the quantities specified below against each :—

(i) Orphine and Apropine.

(a) Ampules — 2.5 grammes

(b) Tablets — 5.0 grammes

(ii) Pethidine

(a) Ampules — 2.5 grammes

(b) Tablets — 5.0 grammes

(iii)	Any other drug declared to be manufactured drug under Section 2(xi)(b) of the Act	Such quantity may be recommended by the Drug Controller or the Director of Health Services ;

Provided that the Collector may, with the previous sanction of the Excise Commissioner by general or special order, authorise any approved practitioner to possess for "use in his practice" any preparation containing not more than 0.3 grammes of cocine in aggregate.

(b) No approved practitioner shall possess any manufactured drug or any preparation containing any manufactured drug except as provided in this rule.

(3) No approved practitioner shall for the purpose of sale possess any quantity of any manufactured drug or preparation containing any manufactured drug.

(4) An approved practitioner shall maintain a register in Form XV showing the receipt and disposal of each drug or preparation containing manufactured drug.

(5) A separate page of the register shall be assigned to each of the following classes of drugs or preparations containing such drugs :—

(a) Medicinal opium and preparations containing medicinal opium.

(b) Morphine and preparations containing morphine.

(c) Dihydro hydro-codienone (that is, derivative of morphine and commonly known as Ducodal) and its preparations ;

(d) Dihydrocodeinon (that is, derivative or morphine and commonly known as Dicodide) and its preparations ;

(e) Pethidine and its preparations ; and

(f) Dihydromorphine (that is, derivative of morphine cinnibkt jbiwb as Dila-ddide) and its preparations.

(6) Entries in the register shall be made on the day on which the manufactured drugs, or preparations thereof, are received or disposed of. It is not necessary that the approved practitioner shall himself enter in the register the particulars of the drugs administered by him or under his supervisions, but entries shall be verified by him on the date of entry. Where approved, practitioner practises at more than one premises, a separate account of drugs kept at each premises shall be maintained.

Explanation : (1) Expression "use in his practice" in this rule means only the actual direct administration of the drugs by or in the presence of the approved practitioner All other issues of the drugs by an approved practitioner shall amount to sale.

Explanation : (2) Quantity of manufactured drug in respect of preparations containing the manufactured drug means quantity of manufactured drug contained in such preparation.

11. The Collector may, with the previous sanction of the Excise Commissioner, by general or special order, authorise, on his application, showing annual requirements, duly re-commended by the Drug Controller or the Assistant Drugs Controller or the Director of Health Services, Tripura.

(i) a Government Medical Officer in charge of a Government Medical Institution, or of a Government grant in aided Medical Institution, to possess, for use in such Institution, or

(ii) an approved practitioner in charge of a local board or Municipal Dispensary, belonging to missions and other corporate bodies, to possess for use in such dispensary, and hospital, or

(iii) a Government Medical Officer in charge of a hospital or dispensary, belonging to Railways, to possess, or use in such hospital or dispensary to possess such quantities of the manufactured drugs (other than prepared opium), or preparations containing manufactured drugs, as may be specified in the order/authorisation, and subject to such conditions and in such manner as may be specified therein. Provided that the recommendations of the said authority will not be neeessary in case of Government hospital/dispensaries ; provided further that the Collector may dispense with the requirements of the recommendations of the said authority, if in his opinion, the applicant is a man of good repute.

12. A Medical Officer or an approved practitioner possessing manufactured drugs under rule 11 shall :—

(a) Keep accounts of manufactured drugs received, used and held in stock by him from time to time in the Form VI. The accounts shall be clearly and correctly written up daily in books, bound, paged and sealed with the seal of the Excise Officer not below the rank of Sub-Inspector and shall show in each case of purchase, the date of purchase and the name and the address of the person or firm from whom the purchase was made. A separate page of the register shall be assigned to each manufactured drug or preparation containing drugs ;

(b) preserve the said accounts for not less than two years from the date of the last entry in the account book and shall produce them, together with any manufactured drugs that may being his possession at the time for inspection on demand by an Excise Officer not below the rank of Sub-Inspector ;

(c) furnish to the Collector or any other officer duly authorised by him in this behalf, within a week after the end of each calender year, information regarding the purchase and and consumption of manufactured drugs during the preceding year, the stocks of manufactured drugs held by him on the last day of the year in the form VI-A.

13. Subject to provision of rule 8, no person, unless he is authorised in this behalf by the Collector by an order, shall possess any manufactured drugs or any preparations containing any manufactured drugs. The order shall specify the maximum quantity of such drug that may be possessed and the conditions subject to which the same may be possessed.

14(1). No licensed dealer shall possess manufactured drugs or any preparation containing any manufactured drug except in such quantity and in such manner as may be specified in his licence.

(b) The licensing authority shall not authorise any dealer requiring manufactured drugs for manufacture of medicinal preparation containing manufactured drugs, to possess any manufactured drug not recommended by the Drug Controller/Assistant Drugs Controller, Tripura.

(c) The Drugs Controller/Assistant Drugs Controller may on the application of a dealer requiring these drugs for manufacturing of medicinal preparation, recommended the following manufactured drugs, if he is satisfied about the genuineness of the formulations of the medicinal preparations for the manufacture of which the manufactured drugs are required —

(i) Medicinal opium ;

(ii) Opium alkoid derivaties :—

(a) Morphine and its salts ;

(b) Codeine and its salts ;

(c) The baine and its salts ;

(d) All preparations containing more than 0.2 per cent of morphine ;

(iii) Pethidine and its salts ;

(iv) Cocaine and its salts ;

(v) Any other drug declared by the Government of India to be manufactured drug under Section 2(xi)(b) of the Act.

(2)(a) The licensing authority shall not authorise any dealer requiring the licence not for the maunfacture of any medicinal preparation containing these drugs, but for possession and sale of the maunfactured drugs or preparation containing any manufactured drug, to possess any manufactured drug unless it has duly recommended by the drugs Controller/Assistant Drugs Controller, Tripura.

(b) The Drugs Controller/Assistant Drugs Controller may recommend on the application of the dealer, to possess such manufactured drugs or preparation containing any manufactured drug, as he may think to be genuinely required for medical purposes.

(c) The Licensing authority may dispense with the requirement of the recommendations of the said authority if the dealer has applied for the grant of the licence for the possession and sale of morphine and Atropine or pethidine Ampules only and the applicant is, in his opinion, a man of good repute.

(3)(a) No Licensed Chemist shall possess manufactured drugs or preparation containing any manufactured drug except in such manner as may be specified in his licence.

(b) The licensing authority may authorise a licensed chemist to possess the following manufactured drugs or the preparation containing these manufactured drugs :—

(i) Medicinal opium (exculding the extract or Tincture of medicinal opium) or preparation containing Medicinal opium.

(ii) Opium Alkloid derivatives :—

(a) Morphine and their salts ; or Preparations there of ;

(b) Codeine and their salts ; or preparations thereof ;

(c) The baine and their salts ; or preparations thereof ;

(d) All preparations containing more than 0.2% of morphine.

(iii) Pethidine or any other drug declared under Section 2(xi)(b) of the Act and on the recommendations of the Drugs Controller.

Provided that the Excise Commissioner may, by special order, authorise a licensed chemist to possess extracts or linetures of Medicinal opium or any preparation containing more than 0.1 per cent of cocaine :

Provided further that except with the special sanction of the Excise Commissioner, such a licence shall not authorise the Chemist to possess a greater quantity than 125 grammes of opium alkloid derivatives, 125 grammes of cocaine or 125 grammes of pethidine, in aggregate.

15(1)(a). A licensed dealer in manufactured drugs may sell otherwise than on prescription, manufactured drugs or preparation there of specified in his licence to :—

(i) an approved practitioner who is either known to the licensee or is introduced by some one known to him and either signs the register in person or sends a written or signed order stating his name, address and name and quantity of drugs required. An entry of each such sales shall be made by the licensee in the Form—V licence of the approved practitioner :

Provided that making of entry is not necessary in case of sale of Medicinal opium Alkloid Derivatives specified in rule 10(i) on the basis of the Registration Certificate in Form—VIII :

(ii) a chemist/dealer licensed under these rules :

(iii) an approved practitioner or a Government Medical Officer in charge of hospital/dispensary and holding authorisation/order under Rule 11 ;

(iv) A person holding appropriate licence in any other State/ Union territory of India under the rules, for the time being in force, in that State/Union territory ;

(v) an approved Practitioner engaged in veterinary practice and holding licence in Form—V or Registration Certificate in Form—VIII.

(b) Each such sale to the persons mentioned in sub-clause (ii) of clause (a) above, shall be made against the transport passess in Form—IV issued by the competent authority under these rules and duplicate copies of the Transport Passes shall be kept by the licensed dealer as a token of such sale having been made.

(c) Each such sale to the persons mentioned in sub-clause (iv) of clause (a) above, shall be made after obtaining an Export Pass in Form-III issued by the competent authority under these rules and original copy of the Export Pass shall be kept by the licensed dealer as a token of such sale having been made.

(2) The licensee shall maintain, in a register in Form XIII a correct and written account/record of all transactions of manufactured drugs. Such account shall show :

(a) In respect of receipts, the source of supply, the quantity of each individual drug received, the number and date of Transport/Import Permit on the basis of which supplies have been received.

(b) In respect of the manufacture, the quantity of the manufactured drugs used in manufactured medical preparations the quantity of the finished preparations the number of bottles, containers, or packages in which such finished preparations have been packed alongwith the quantity of drugs, contained in such containers, bottles, packings.

(c) In respect of sale, the name and address of the persons to whom the preparations containing these drugs have been sold, the quantity of drugs in such preparations so sold, the number and date of the Transport Export Pass.

(3) Such accounts/record shall be preserved for a period of not less than two years from the date of the last entry therein.

(4) The licensee shall, on the first day of every quarter, submit a correct quarterly statement, showing the quantity of drugs received by him during the previous quarter, the quantity used in manufacturing of medicinal preparations the quantity sold by him and the quantity remaining in his possession, to the Collector and the Drugs Controller, Tripura.

Provided that if the licensee has been authorised to possess Extracts or Tinctures of Medicinal Opium, or any preparation containing Cocaine, such statement of receipt and disposal thereof shall be submitted by the seventh day of each month to the authorities mentioned in this rule.

(5) The bottles, phials, packages or other containers of the preparations containing manufactured drugs possessed by the licensee for sale, or the labels affixed to them, shall either plainly show the actual quantity of the drugs present in each container or give sufficient particulars to submit of the ready calculation of such quantity.

(6) A preparation admixture, extract or any other substance containing any manufactured drug, shall be sold only in package or bottle plainly marked :

(a) in case of powder, solution or ointment, with the total quantity of the drugs, in the package or bottle and the per centage of the manufactured drugs in the powder or ointment, and

(b) in case of tablets or other similar forms of preparations, with the quantity of the manufactured drugs in each tablet or other similar form of preparation, and the number of tablets or other forms of preparations in the package or bottle.

16.(1) (a) No licensed chemist shall sell manufactured drugs otherwise than on prescription in form—XII and subject to the conditions of his licence.

(b) He shall sell the manufactured drugs or preparations containing manufactured drugs, in such quantity and for the use of such person only as may be specified in the prescriptions.

(c) If the prescription does not bear a superscription by an approved practitioner stating that it is to be repeated and at what interval of time it is to be repeated, he shall sell the manufactured drugs or preparations containing manufactured drugs once only on such prescription and shall retain the prescription :

Provided that he shall firm warn the person presenting the prescription that unless it bears such a superscription as aforesaid, it shall be retained.

(d) If the prescription bears the superscription as aforesaid, he shall enter in the prescription the date of sale and shall sign the seal the prescription :

Provided that if it appears that manufactured drugs or preparations containing manufactured drugs has already been sold on the prescription six times or for such number of times as the prescription is required to be repeated or that the interval specified in the prescription has not elapsed since the prescription was last dispensed, he shall not sell the manufactured drugs or preparations containing manufactured drugs on such prescription unless it has further been superscribed by the approved practitioner.

(2) The licensee shall keep an account of the receipt and disposal of the manufactured drugs in the register in Form XIV. Such account shall be kept by the licensee for a period of not less than two years from the date of the last entry entered in the register.

(3) The provisions of sub-rules (2), (3), (4), (5) and (6) of rule 15 shall apply in case of the licensed chemists also.

17. Notwithstanding anything contained in these rules, the holder of a licence shall, whenever required to do so, sell any manufactured drug to any Government Officer who is duly authorised by the State Government in this behalf to purchase and possess such drug on behalf of Government.

Provided that a receipt shall be obtained by the holder of the licence from such officer for the same and kept on his record.

18. No prescription for the supply of manufactured drugs (other than prepared opium) shall be given by an approved practitioner otherwise than in accordance with the following conditions :—

(a) the prescription shall be in writing, shall be dated the signed by the approved practitioner with his full name and address and qualifications and shall specify the name and address of the person to whom, and the nature of ailment for which, the prescription is given, the directions for use and the total amount of the drug to be supplied on the prescription provided that where the medicine to be supplied on the prescription is a proprietary medicine, it shall be sufficient to state the amount of medicine to be supplied. When a dose in excess of the usual dosage of any such manufactured drug is prescribed, the amount of the dose shall be emphasised by being underlined and the initials of the practitioner set in the margin opposite.

(b) the prescription shall not be given for the use of the prescriber himself :

(c) a registered dentist shall give a prescription only for the purpose of dental treatment and shall mark it "For local dental treatment only" ; and

(d) a registered veterinary surgeon shall give a prescription only for the purpose of treatment of animals and shall mark it "For animal treatment only" ;

(e) an approved practitioner of indigenous system of medicine may prescribe only those drugs which are included in that system.

CHAPTER—IV ACCOUNTS.

19. Notwithstanding any other provision relating to the maintenance of accounts contained in these rules, the State Government may prescribe the maintenance of such records in such form and submission of such returns as it may consider necessary for the purposes of these rules.

CHAPTER—V.
APPROVAL, AUTHORISATIONS, LICENCE AND PERMITS.

20(1) The Excise Commissioner may, for the purpose of these rules, approve any person engaged in veterinary practice.

(2) The Collector or any other officer duly authorised by the Excise Commissioner in this behalf may authorise an approved practitioner to possess and transport manufactured drugs as specified in rule 10(2) for use in his practice by grant of a licence in form V. A fee of rupees five only per annum in the form of court fee stamp shall be levied on every such licence.

(3) An approved practitioner, who desires to possess Medicinal Opium alkaloid derivatives, or preparations containing Medicinal Opium or Opium alkaloid derivatives, or desires to write prescriptions, shall get himself registered with the Collector. Full particulars of such registration shall be maintained by the Collector in register in Form VII. No fee shall be charged for such registration. The Collector shall immediately after the registration of the approved practitioner, issue him a Registration Certificate in Form VIII which shall be produced by him on demand by an officer of the Excise an/or the Drugs Control Department, not below the rank of Sub-Inspector, for inspection.

21. The Collector may, with the sanction of the Excise Commissioner by special order, authorise :

(i) any approved practitioner in managing or supervising charge of a hospital or dispensary, not being a Government, local board of municipal hospital or dispensary, to possess, import or transport manufactured drugs in such quantity and in such manner as may be specified by him in that order/authorisation and a fee of Rs. 50/- (Rupees fifty) only per annum shall be levied on every such licence :

(ii) any person in charge of an educational institution or engaged in scientific research to possess, import or transport, for educational and scientific purposes only, manufactured drugs in such quantity and in such manner as may be specified by him in that order.

22. The Excise Commissioner may, by special order, authorise any person to export manufactured drugs subject to such conditions, if any, as may be specified in that order.

23(1) The Excise Commissioner may grant to any person a dealers licence in Form IX appended to these rules, permitting him to manufacture preparations containing Medicinal Opium, Morphine, Codeine, The baine and their salts, Cocaine and its salts, and any other manufactured drugs notified under section 2(xi) (b) of the Act and to possess and sell, otherwise than on prescription, such manufactured drugs referred to above, for medical purposes, subject to the provisions of these rules and to the conditions of the licence.

Provided that no such licence shall be granted anless the applicant is holding an appropriate manufacturing and sale licence under the Drugs and Cosmetics Rules, 1945 made under the Drugs and Cosmetics Act, 1940, for manufacture and sale of the medicinal preparations approved by the Drugs Controller/Assistant Drugs Controller, Tripura.

(2) The Excise Commissioner may grant to any person a dealer's licence in Form X appended to these rules permitting him to possess and sell such manufactured drugs or preparations containing manufactured drugs as referred to in sub-rule (i), subject to the provisions of these rules and to the conditions of the licence

Provided that no such licence shall be granted unless the applicant is holding an appropriate licence in Forms 20-B and 21-B under the Drugs and Cosmetics Rules, 1945 made under the Drugs and Cosmetics Act, 1940.

(3) The Collector may grant to any persons a chemist licence in Form XI appended to these rules permitting him to possess and sell manufactured drugs or preparation containing manufactured drugs subject to the provisions of these rules and to the conditions of the licence.

Provided that no such licence shall be granted unless the applicant is holding an appropriate licence in Forms 20 and 21 under the Drugs and Cosmetics Rules, 1945, made under the Drugs and Cosmetics Act, 1940.

(4) A fee of Rs. 300/- (Rupees three hundred), Rs. 200/- (Rupees two hundred), Rs. 100/- (Rupees one hundred) only per annum shall be levied on every licence granted under sub-rule (1) or sub-rule (2) or sub-rule (3), respectively.

24. The Excise Commissioner may grant to any licensed dealer or licensed chemist an authorisation for import of manufactured drugs in Form not exceeding the quantity which such dealer or chemist may lawfully possess.

25. When an authorisation has been granted, under the rules for the time being in force in any part of India outside the State of Tripura to any person to import manufactured drugs from Tripura into such part of India, such person shall present such authorisation to the Excise Commissioner who shall enter therein the period for which the Authorisation is to remain in force and the route by which and the person, (if any), in whose charge the consignment is to be conveyed and the number and description of the packages and shall countersign the authorisation.

26. (1) The Collector may grant to any licensed dealer or licensed chemist a permit in Form IV as appended to the rules, for the transport of manufactured drugs not exceeding the quantity which such dealer or chemist may lawfully possess :

(2) When granting a permit under sub-rule (1) the Collector shall give intimation of such grant in Form to the Collector of the District from which the transport is to be made and keep in his office a copy of to the permit in Form appended to these rules.

(3) On being granted a permit under sub-rule (1) the licensed dealer shall give intimation of such grant in Form to the Collector of the District from which the transport is to be made and keep with him a copy of the to permit in Form, appended to these rules.

27. (1) The officer who has granted a licence to or has by order approved or authorised any person under these rules may after giving such person an opportunity to show cause why such an order should not be passed, by an order in writing stating the reasons therefore, cancel such licence or order or suspend it for such period as he thinks fit either wholly or in respect of some of the drugs to which it relates, if in his opinion, such person has :—

(a) failed to pay duty or fee payable by him ; or

(b) by himself or by any servant or person acting on his behalf committed any breach of conditions of such licence or order or of these rules, or

(c) been convicted of any offence under the Act or under the law for the time being in force relating to excise, revenue, or prohibition or of any criminal offence : or any other cases not falling under this clause.

(2) The officer who has granted a licence to or has by order approved or authorised any person under these rules shall cancel such licence or order within fifteen days of the receipt of a notice from such person that he desires to surrender the same.

(3) When such licence or order is cancelled or suspended, such person shall forthwith make over to the Collector all manufactured drugs or preparations containing manufactured drugs then in his possession, and shall not be entitled to any compensation in this behalf.

(4) When any manufactured drug or preparation containing manufactured drugs in possession of any person licensed or authorised under these rules is found by him to be unfit for use such person shall forthwith deliver up such drug to the Collector and shall not be entitled for any compensation.

CHAPTER—VI—POPPY STRAW.

28. Every cultivator licensed to cultivate opium poppy for the production of opium, under the Narcotic Drugs and Psychotropic Substances Rules, 1986, shall, after each harvesting of opium, dispose of subject to the provisions of Rule 4, the poppy straw obtained from such cultivation in the following manner—

(i) He shall not keep with him such poppy straw in any year beyond the 31st if July of the same year ;

(ii) He may dispose of such poppy straw before the expiry of the aforesaid date by—

(a) selling the same to a licensed dealer within the State or in another State ;

(b) warehousing the same for sale, export or export out of India ;

(c) exporting the same for warehousing ;

(d) exporting the same out of India ;

(e) using the same as manure in his field ;

or

(f) destroying the same.

29. (1) The Government of Tripura may declare any place to be a warehouse wherein it shall be the duty of the owner to deposit all such poppy straw as is legally imported inter-State and is intended for export inter-State or export from India. The order declaring a place to be a warehouse shall specify the arrangement for safe custody of such poppy straw warehouse and the conditions for the removal of the same for sale or export inter-State or export from India ;

(2) The Government of Tripura may prescribe the rate of fees to be levied for such warehousing and the manner in which and the period after which the poppy straw warehoused shall be disposed of in default of payment of fees.

30. (1) Subject to the provisions of these rules, no person shall purchase, sell, possess, transport, use, consume, warehouse, import or export poppy straw except under a licence or permit granted under these rules and subject to such conditions and payment of such fee as may be prescribed in these rules.

(2) The Excise Commissioner may grant to any person a licence in Form—IX permitting him to possess such quantities of poppy straw as may be specified in the licence for the manufacture of any preparation in the manufacture of which poppy straw is required to be used as an ingredient.

Provided that no such licence shall be granted under this sub-rule unless the application is holding an appropriate licence granted by the Drugs Controller/Assistant Drugs Controller under the Drugs and Cosmetics Rules, 1945 for the manufacture of such preparation for which the poppy straw is required and the said authority has recommended the quantity required for such purpose.

(3) A fee of Rs. 200/- (Rupee two hundred) only per annum shall be levied on every licence granted under sub-rule (2).

(4) A person who has been granted a licence under sub-rule (2) may, import, after obtaining Import Permit in Form—II such quantities of poppy straw and in such manner as may be specified in the permit.

CHAPTER—VII.
III. IMPORT, EXPORT AND TANSPORT.

31. (1) No person shall import, export or transport any manufactured drug except in such quantity as he may lawfully posses under these rules.

31. (2) All applications for grant of licence to import and transport manufactured drugs shall be in Form—I.

32. No approved practitioner shall import, export or transport any manufactured drug except such drugs as may be specified and in such quantities as he may be lawfully allowed to possess under these rules with or without a licence issued on this behalf.

33. Any person authorised in this behalf may import manufactured drugs in such quantity and in such manner as may be specified in the import permit in Form—II.

Provided that the permit shall be issued in triplicate, the original of which shall be retained in the office of issue, duplicate be given to the applicant and triplicate be sent to the Collector of the District of export/ destination.

34. A licensed dealer may, subject to the conditions of his licence, export after obtaining export Pass in Form—III manufactured drugs to any part of India, outside Tripura subject to the terms of an import authorisation granted under the rules for the time being in force in such part of India and countersigned by the Excise Commissioner as required under these rules.

An indent for manufactured drugs countersigned by the Chief Medical Officer or Civil Surgeon or Superintendent or the Civil Veterinary Department shall for the purpose of this rule, be deemed to be an authorisation and shall not require further countersignature.

Provided that the permit shall be issued in triplicate, the original of which shall be retained in the office of issue, duplicate be given to the applicant and triplicate be sent to the Collector of the District of ex... destination.

35. A person authorised in this behalf by the Excise Commissioner by a special order made under these rules may export manufactured drugs in such quantity and in such manner as may be specified in Export Pass in Form—III.

36. A person to whom a permit or authorization has been granted under these rule for the transport of manufactured drugs may transport the drugs in such quantity and in such manner as may be specified in the permit or authorization granted to him in Form-IV.

Provided that the pass shall be issued in triplicate, original shall be retained in the office of issue, duplicate given to the transporter and triplicate sent to the District of destination.

37. Every person importing, exporting or transporting manufactured drugs shall comply with such general or special directions as may be given by the Excise Commissioner.

38. Nothing in these rules shall be deemed to permit the import of manufactured drugs from any part of India outside Tripura, unless the rules, for the time being in force in such part of India, relating to the export of such drugs have been complied with.

39. Except as provided in these rules, no one shall import, export or transport by post, manufactured drugs.

40. The transmission or manufactured drugs by inland post by licensed chemists and licensed dealers for medicinal purpose is permitted subject to the following conditions :—

(i) only the parcel post shall be used ;
(ii) the parcels shall be insured ;
(iii) the parcels shall be covered by permits which shall in the case of transmission to a District within Tripura, be issued by the Collector of that District and in other cases by the proper authorities in the State to which the parcels are addressed ;
(iv) the parcels shall be accompanied by a declaration stating the names of consignee and the consigner, the contents of the parcel in details, the number and date of the permits covering the transmission and the number of licence held by the licensee, and
(v) the consignee shall show distinctly in his accounts books the name of the consigner and the quantity of drugs sent to him from time to time post.

Explanation :

The expression manufactured drugs means manufactured drug as defined in clause (ix) of rule 3 of these rules and includes any preparation containing manufactured drugs for the purposes of this chapter.

CHAPTER—VIII—OPIUM

41. (1) Notwithstanding anything contained in rule 4, Opium may be purchased by the Excise Commissioner or any other authority specially

authorised by the Government of Tripura in this behalf, from the Government Opium Factory, Ghazipur for use by the addicts registered with Tripura.

(2) The opium received in accordance with sub-rule (1) may be kept in the District Treasury with proper security arrangement.

42. (1) The Collector or any other officer, specially authorised by the Excise Commissioner in this behalf, may grant any authorisation to an addict in form OP for possession of opium supplied to such addict under these rules, for personal consumption and subject to such conditions as may be specified in the authorisation. A fee of Rs. 10.00 (Rupees ten) only per annum shall be levied on every such authorisation ; provided that no such authorisation shall be granted to an addict not registered with the Excise Department as an addict and holdings permit granted under the Opium Act, 1878, on the day immediately prior to the date on which these rules came into force.

(2) The authorisation in form OP shall be granted in respect of such quantity of opium as may be fixed by the licensing authority but not exceeding the quantity which he was entitled to purchase in a month under his OP-4 permit immediately prior to the date on which these rules come into force :

Provided that the aggregate quantity that can be purchased in a month by the addict shall not exceed 60 grammes and the quantity that can be possessed at any one time shall not exceed 6 grammes.

(3) The opium received in accordance with the provisions of sub-rule (1) of rule 41, shall be sold to the addicts from the Depots established by the Excise Commissioner for this purpose and at such price as may be fixed by him from time to time.

(4) An addict holding a permit or any authorisation granted by a competent authority of any other State/Union territory in India and visiting Tripura may import without any permit or authorisation from the competent authority in Tripura, opium obtained and possessed under the said permit or authorisation or personal consumption upto the extent authorised in it.

(5) An addict holding authorisation under sub-rule (1) may export such quantity of opium as has been purchased and possessed by him under his authorisation to any other State or Union territory, for his personal consumption only :

Provided that the information of the same shall be given by the holder of authorisation to the Collector.

CHAPTER—IX.
RENEWAL AND CANCELLATION OF LICENCES.

43. (1) Any authority empowered to grant any authorisation or a licence, permit or pass under any of these rules may, in his discretion, either grant such authorisation, licence, permit or pass, as the case may be, applied for or by an order, in writing, refuse to grant such authorisation, licence, permit or pass.

(2) A person whose application for any authorisation licence, permit or pass has been refused, shall be entitled to be informed of the reasons upon which such refusal is based.

(3) (a) An authorisation or licence, except the licence in Form-V shall remain in force from the date of issue till the 31st March, next following, on which date it shall expire unless renewed.

(b) The licence in Form-V shall remain in force from the date of issue till the 31st March of the 3rd year following on which date, it shall expire unless renewed.

(c) The said licence may be renewed for a similar period on the application of the licence holder of the licensing authority is satisfied that the licence has not violated any terms and conditions of the licence or any provisions of the Act or these rules.

(d) All applications of renewal of the said licence in Form-V shall be accompanied by a fee deposit receipt of Rs. 15/- (Rupees fifteen only) or court fee stamp of Rs. 15/- (Rupees fifteen only).

(4) Every application for the renewal of the authorisation or licence, shall be submitted to the licesing authority at least two months before the commencement of the year for which renewal is required and shall be accompanied by a treasury challan showing payment of fee, if any, prescribed for the grant of the authorisation or the licence.

(5) The authority empowered to grant a licence or authorisation, may renew it or refuse to renew it, on sufficient grounds, after giving him a reasonable opportunity of being heard.

(6) Every authorisation, licence, permit or pass granted under these rules, shall be held to have ben granted personally to the person named therein.

(7) If any holder of authorisation, licence, permit or pass dies before or during the currency of his authorisation, licence, permit or pass, it shall determine forthwith.

CHAPTER—X.
APPEALS

44. (1) An appeal shall lie from an original or appellate order as follows :—

(a) to the Excise Commissioner, when the order is made by the Collector ;

(b) to the State Government when the order is made by the Excise Commissioner ;

Provided that :—

(i) when an original order is confirmed on first appeal, a further appeal shall not lie ;

(ii) when an original order is modified or reversed on first appeal by the Excise Commissioner, the order on second appeal, if any, made by the State Government shall be final.

(2) Every memorandum of appeal shall be presented within one month from the date of the order appealed from.

(3) Every memorandum of appeal shall be accompanied by the order appealed from in original, or by a certified copy of such order unless the omission to produce such order or copy is explained to the satisfaction of the appellate authority.

(4) In computing the period of limitation prescribed under sub-rule (2), the time requisite for obtaining a certified copy of such order shall be excluded.

CHAPTER—XI
EXEMPTIONS.

45. Nothing in these rules shall apply to the possession by a cultivator, licensed to cultivate opium poppy for the production of opium under the Narcotic Drugs and Psychotropic Substances Rules, 1985 of opium produce, until such time as such produce is required to be delivered by him to the officer of the Narcotic Department, authorised to receive such opium on account of the Central Government.

46. Nothing in these rules shall apply to the transport of opium by a licensed opium poppy cultivator, of his opium produce from the field from which it is produced to his residence to the opium weighment centre, set up by the Narcotic Department, for the collection of such opium.

47. Nothing in these rules shall apply to the transport of opium from the opium weighment centre to the Government Opium and Alkaloid Works at Ghazipur and Neemuch on account of the Central Government.

48. Nothing in these rules shall apply to the transport, export or import, of opium or any manufactured drug from or to the Government Opium and Alkaloid Works, Ghazipur/Neemuch for or on behalf of the Government.

By order and in the name of
the Governor of Tripura,

M. Damodaran
Secretary to the Government of
Tripura.

FORM—I

(See Rule 31 (2))

Application for permit to Import/Transport manufactured drugs other than prepared Opium in the State of Tripura.

1. Name & Address of applicant .....
.....

2. The above names being
(a) A Licensed Dealer / Licensed Chemist / Licensed to possess in the State of Tripura.

Medicinal Opium
Opium Alkaloid Derivatives
Coca Derivatives
Pethedine
Other Drugs.

(b) A government servant requiring the manufactured drugs other than prepared opium in his official capacity.

3. And having in hand manufactured drugs as follows :—
1. Medicinal Opium .....
2. Opium Alkaloid Derivatives .....
3. Coca Derivatives .....
4. Pethedine .....
5. Other drugs .....

4. Desires to import/transport by land from M/S.....in the.....licensed to sell such drugs at.....in the.....District or State of.....manufactured drugs other than prepared Opium as follows :—
1. Medicinal Opium ... ...
2. Opium Alkaloidal Derivatives .....
3. Pethedine .....
4. Other drugs .....

Signed .....

The.....198

Note :— This application should be submitted to the Excise Inspector/Exc. Sub-Inspector of the Zone concerned. The Excise Inspector/Exicse Sub-Inspector after verifying paragraph 2 and if he thinks necessary paragraph 3 also should sign the endorsement and forward it to the Exercise Officer.

Forwarded to the Superintendent of Excise,.....District, Tripura with the recommendation that.....

Excise Inspector/Exicse Sub-Inspector.

FORM—II

[See rule 33]

(Foil)

(To be retained in the office of issue)

Permit and Pass (on the reverse) for the Import/Transport of manufactured drug other than prepared Opium into the State of Tripura.

Before the drugs covered by the permit are exported from any State the permit must be presented to the Collector of the District of Export and the export pass on the reverse must be completed and signged by Such officer.

Peumit No. ..... For the transport of / import Coca derivatives/Medicinal Opium/ Opium Alkaloid Derivatives/pethidine/ other drugs.

Permit granted to (a).... .....

To transport/import by land from (b).....

Medicinal Opimu
Opium Alkaloid derivatives
Coca derivatives
Pethidine
Other drugs.

to the extent specified below viz.

Description of each class of drug	weight or quantity		
	K. Gms	Gms.	Mgms.

The permit must be used within two months of the date of its issue.

One copy of the permit and the pass on the reserve shall be delivered on arrival of the consignment of

Medicinal Opium
Opium alkaloid derivatives
Coca Derivatives
Pethidine
Other drugs.

(C) at its destination to
(.....)

The bulk of consignment shall not be broken in transit.

Date.....198 Collector

(a) Here state the name and designation of the consignee
(b) Here state the locallity and district
(c) Here state the official designation of the person to whom pass is to be delivered.

FORM—II

(Reverse)

Pass for the export of

Medicinal Opium
Opium alkaloid derivatives
Coca derivatives
Pethidine
Other Drugs

(FOIL)

This Pass is to remain in force.....
from (a).....to (b) .....

Medicinal Opuim
Opium alkaloid derivatives
Coca derivatives
Pethidine
Other drugs

the covered by
it shall be coveyed by (b).....
in charge of (c).....
and (d) .....
Dated.....198

.....Collector of Customs
.....Collector
.....District

(a) Here specify date and hour.
(b) Here state route and mode of conveyance.
(c) Here give name of person, if any.
(d) Here state number and description of packages.

(FORM—II)
(Reverse)

Pass for the export of-

Medicinal Opium
Opium alkaloid derivative
Coca derivatives
Pethidine
Other drugs.

FORM—III
[See Rule 34]
(Foil)

(To be retained in the office of issue).

Pass for the export of manufactured drugs—other than prepared opium No.....
.....dated .....
(1) .....

Licensed Dealer / Licensed Chemist — at — upto

authorised to

possess

Medicinal Cannabis
Medicinal Opium
Ccoca derivatives
Opium alkaloid derivative ... .
Pethidine
Other drugs

is hereby authorised to export
(2) .....
.....
.....
From the licensed premises at .....
To be licensed premises of .....
at .....

This pass shall be carried with the consignment of the drugs the export of which it is intended to cover, and his current up till.....

(3) One copy of this pass must be kept in the licensed premises.

(Signature and full official designation of the officer granting the pass).

---

(1) Here state the name of licensee.
(2) Here enter the name of the drug and the quantity allowed to be exported.
(3) Omit in the case of export to a Government of State Official.

FORM—IV

[See rule 36]

(Foil)

(To be retained in the office of issue)

Pass for the Transport of manufactured drugs other than prepared opium No.....
.....Dated.....
(i) .....
Licensed Dealer :
at .....
Licensed Chemist :
authorised to possess Medicinal upto
medicinal Opium
coca derivatives
opium alkaloid
derivatives
pethidine
other drugs

is hereby authorised to transport
(2) .....
.....
.....
From his licensed premises at.....
to the licensed premises of.....
at .....
One copy of this pass shall be carried with the consignment of the drugs transport of which it is intended to cover. It is current uptill.....
One copy of this pass must be kept in the licensed premises

(Signature and full official designation of the officer granting the pass).

---

(1) Here state the name of the licensee.
(2) Here enter the name of the drug and the quantity allowed to be transported.

FORM—V

[See Rule 15(1) and 20 (2)]

Licence for the prossession and transport of manufactured drugs by an approved practitioner for "use in his practice".

1. Licence Holder's name :—
2. Father/Husband's name :—
3. Address in full (Residence) :—
4. Address of the Clinic :—

5. Address of the premises where the manufactured drugs shall be kept for use in his practice :—

6. Name of the manufactured drugs Quantity.

1. Morphine and Atropine—
(a) Ampules.
(b) Tablets.

2. Pethidine—
(a) Ampules.
(b) Tablets.

3. Preparations containing cocaine :—

4. Other drug declared to be manufactured durg under the Act and specified herein.

NOTE :

For the cocaine, special authorisation of Excise Commissioner is necessary. Quantity of manufactured drug i.r.o. the preparations means the quantity of manufactured drug contained in such preparation.

This licence is granted under and subject to the provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985, (61 of 1985) and the Tripura Narcotic Drugs Rules, 1986 on payment of Rs. 15/- (Rupees fifteen) authorising him to possess and transport above mentioned manufactured drugs subject to the following conditions :

1. This card shall remain in force from to 31st March (both day inclusive).

2. These manufactured drugs shall be possessed/transported only in the form of medicinal preparation containing these drugs.

3. The licence holder shall not obtain during any one quarter manufactured drugs exceeding the quantities mentioned in Column 5 provided that the quantities remaining unconsumed with the card holder at the end of a quarter shall be counted towards quantities of the following quarter.

4. The licence holder shall keep on account of purchases and consumption of the drug in the prescribed register in form—XV which shall open for inspection by the officer ; of the Excise and Drug Control Departments not below the rank of a Sub-Inspector. A separate page of the register shall be assigned to each drug or preparation and entries of receipt and disposal shall be made on the same day.

5. The licence holder shall not obtain his supplies of the manufactured drugs from any place except from a licensed dealer.

6. The licence holder shall get details of the purchase entered on the reverse of the card by the licensee before he remove the drugs purchased by him from the licensed dealer.

7. The manufactured drugs other than those obtained under this licence shall be transported by the holder except under a transport pass granted by the competent Excise Officer.

8. The manufactured drugs obtained under this licence shall be for the use only in the practice of the card-holder.

Explanation :—(a) The term "use in his practice" covers only the actual direct administration of the drugs in injection, sum operations or other emergent causes by or in the presence of the Approved Practitioners.

(b) All other uses of the drugs by the card holder from his pensary will amount to sale.

9. The licensee shall be non-transferable and may be suspended or cancelled at any time, by the officer granting it :—

(a) for non-payment of fee, if any, payable by the licence ;

(b) for default or violation by the licence holder of any of the conditions specified in the licence or any other framed or directions issued, under the Narcotic Drugs and Psychotropic Substances Act, 1985 or Rules made thereunder.

(c) if the licence holder is convicted of an offence against any law relating to excise opium revenue, and liquor opium, manufactured drugs.

10. In case the licence is surrendered, suspended, or cancel during the currency or is not renewed on its expirty whole of the unconsumed stock of the drugs shall for be surrendered to the officer granting the licence granted this.....day of.....198

FORM—V

(Signature and designation of authority granting the licence).

Space for renewal :—

(i) Renewed for the year ending 31st March, 198 .

(ii)

(iii)

(iv)

(Signature of the Authority renewing the licence).

REVERSE.

(See condition No. 6)

Name of the manufactured drug	Date	Quantity	Name and signature of the Dealer	Remarks
1.				
2.				
3.				
4.				
5.				

FORM—VI.

(See rule 12)

Form of the Register to be maintained by the Medical Officer/approved Practitioner holding authorisation under Rule—11.

Name of the manufactured drug or preparations containing manufactured drug.....

Sl. No.	Date	Opening Balance	Quantity received the name of the licensed Dealer from whom received and No. & date of Transport/Import Permit No.	Quantity consumed	Closing balance
1.					
2.					
3.					
4.					
5.					

FORM—VIA.
(See rule 12)

(Form of statement to be submitted by such person within a week after the end of each calender year).

Name of the manufactured drug preparations	Opening balance as on 1st January of the last calender year	Total quantity received during the year	Total quantity consumed during that year	The balance of the stock as on 1st January of the current year.
1	2	3	4	5
1.				
2.				
3.				
4.				
5.				

REGISTRATION REGISTER

FORM—VII
[See Rule 20 (3)]

Reg. No.	Name of the approved Practitioner	Qualification	Residential and Clinicecal Address.
1	2	4	3
1.			
2.			
3.			
4.			
5.			

REGISTRATION CERTIFICATE

FORM—VIII
See Rule 20(3)

Registration No.
Allotted

Certified that

(1) Shri .....
(2) Son of .....
(3) Resident of.....
(4) Having clinical .....

(5) Having medical Registration No..... has been registered in this office in accordance with the provisions of the Tripura State Narcotic Drugs Rules, 1986 and his Registration No. is.....in the prescribed Register in Form VII.

Seal

Collector of Excise

Note :— Holder of this Registration certificate may prescribe medicines containing manufactured drugs to a patient on prescription and possess the following manufactured drugs or preparations containing these manufactured drugs for use in his practice and not for sales.

1. Medicinal Opium upto 280 grammes.

2. Opium Alkloid Derivatives upto 0.2 grammes of each variety. (Excluding prepared opium diacietyl Morphine and Morphine and Atropine).

The approved practitioner shall maintain an account register in Form XV showing the receipts and disposal of each drugs or preparations thereof. A separate page of the register shall be assigned to each of the drugs or preparations. Entries of the receipts and disposal shall be made on the same day. The accounts and the stock of the drugs shall be open to inspection by the officers of the Excise and Drugs Control Departments not below the rank of Sub Inspecors. and Inspectors respeegively.

FORM—IX
See Rule 23 (1)

(Dealer licence granted on payment of Rs..... for possession of manufactured drugs for manufacture of the mdicinal preparations containing mandufactured drugs and for sale of such preparations).

(i)	No. of Licence	
(ii)	Name of the Licensee	
(iii)	Name of the firm/company in which the licensee is and active partner/Managing Director.	
(iv)	Status of the Licensee in such firm/company	Proprietory/Active Parter/ Managing Director.
(v)	Residential address of the Licensee	
(vi)	Address of the Licensed premises.	

The person named above and hereinafter called "the Licensee" is authorised by the Excise Commissioner to possess the following manufactured drugs :—

(a) Medicinal Opium.

(b) Opium Alkaloid Derivatives :—
  (i) Morphine and its salts.
  (ii) Codeine and its salts.
  (iii) The baine and its salts.
  (iv) Pareparation containing more than 0.2% of Morphine.

(c) Pethidine and its salts.

(d) Any other substance or preparation declared to be manufactured drug under Section 2 (XI) (b) of the Act. :—
  (i) .....
  (ii) .....
  (iii) .....

And to manufacture the following medicinal preparations containing manufactured drugs duly approved by Drug Controller/Assistant Drug Controller from the manufactured drugs specified above—

Name of the preparation	The name of the drug to be used in such preparation	Formula of the Medicinal Praparations
(a)		
(b)		
(c)		
(d)		

FORM—IX

And to sell, otherwise than on prescription, the preparations so manufactured by him : from the date of the grant of this licence to 31st March of 198.....

Any subject to the following conditions :—

(1) The licensee shall comply with the provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985, the Narcotic Drugs Rules, 1986 and any other rules which may from time to time be made under the Act.

(2) The licensee shall be responsible for the acts and omissions of every person employed by him in carrying on his business and of all his servants, as if the said acts and omissions were its own.

(3) Any loss of any drug and preparations containing drug or any records kept under these rules shall be immediately reported to the Police and Excise Officer.

(4) The licensee shall not have at any time in his possession any of these drugs in grater quantities than the following :—

(a) Medicinal opium.

(b) Opium Alkaloid Derivatives—

(i) Morphine and its salts.
(ii) Codeine and its salts.
(iii) The baine and its salts.
(iv) Preparations containing more than 0.2% of morphine.

(c) Pethidine and its salts.

(d) Any other drug.

(5) The licensee shall not keep the manufactured drug in any place except in the premises specified in the licence.

(6) The licensee shall procure his supplies either from a licensed vender in Tripura, if any, or by importing from a licensed vender outside Tripura after obtaining from the Collector of Excise an import permit in From H. The importation of his supplies by post is absolutely prohibited.

(7) The licensee shall maintain a Register in From—VI, a correct account of all transactions. Such account shall show in respect of receipt, the source of supply, the number and date of import/transport permit and quantity of each individual drug received in respect of manufacturer—the quantity of drug used in manufacturing, the quantity of the finished product, the number of containers, bottles or packages in which such finished preparations has been packed along with the quantity of drug contained in each such container, bottle or packages and in respect of issues—the name and address of the person whom the preparations containing the drugs have been issued the quantity in each case, the date and number of transport or export permit/pass. Such accounts shall be preserved for not less than two years from the date of last entry in the account register and shall be signed by an Excise Officer who inspects the licensed premises.

(8) Any package or bottle containing drugs manufactured by the licensee shall, before sale, be marked with the quantity of the drugs contained therein.

(9) Any preparation so manufactured shall be sold in a package or bottle plainly marked.

(a) in case of a powder, solution or ointment, with the total quantity of drugs in the package or bottle and the per centage of drugs in the powder, solution or ointment, and ;

(b) in case of tablets or other articles, with the quantity of drugs in each article and the number of articles in the package of bottle.

(10) All stocks of the drugs and the preparations manufactured from such drugs by the Licensee and all account of the transactions under the licence, shall be open to inspection by any officer of the Excise Department not below the rank of Sub-Inspector and any officer of the Drug Departments not below the rank of a Drug Inspector or any other officer empowered to do so under any provisions of the Act and Rules, order made thereunder.

(11) The Licensee shall on requisition by the Collector or any officer of the Excise Department not below the rank of Sub-Inspector, deliver the licence for amendment or issue of fresh licence.

(12) The licensee shall on the first day of every quarter submit a correct quarterly statement showing the quantitiy of the drugs received, quantity of drugs used in manufacturing of preparations, balance of the unused drug in his possession, the quantity of drugs contained in the prepartaions so manufactured, the quantity of drugs contained in preparations sold and in the preparations in his possession.

(13) If on the expiry of cancellation of the licence, any stock of the drugs or preparations containing the drugs is in the possession of the licensee, he shall at one surrender these stocks to Collector who may order for its destruction or disposal in the manner he thinks reasonable. The licensee shall not be entitled for any consumption for any loss on account of such destruction or disposal.

(14) The licensee shall sell the preparations containing manufactured drugs, otherwise than on prescription, to the following class of persons :—

(a) Any approved practitioner holding a licence in Form-V or Registration Certificate in Form—VIII who is either known to him or is introduced by some one known to him and either signs the register in person or sends a written or signed order stating the name, address and the name and the quantityof drugs required. An entry of each such sales of the drugs specified in Rule 11 (2) shall be made by the licensee on the reverse of Form—V Licence of the approved Practitioner.

(b) A chemist dealer licensed under these rules.

(c) An Approved Practitioner for a Government Medical Office incharge of a hospital/dispensary and holding authorisation under rule 12.

(d) Any Approved Practitioner engaged in the veterinary practice and holding licence in Form—V or Registration Certificate in Form—VIII.

Provided that each such sale to the person meationed in (b) and (c) above shall be made against the Transport Passes in Form-II and to the persons mentioned in (d) above, the license shall obtain Export Pass in Form..... issued by the competent authority under these rules and he shall keep a copy of the Transport Permit or Export Pass, as the case may be, as token of such sale having been made. No such Transport Permit shall be necessary if the darg is sold to the Approved Practitioner on the basis of Form—V or Registration Certificate in Form—VIII. However, no manufactured drug except Medicinal Opium and Opium Alkaloid Derivatives as specified in Rule 11 (1) shall be sold on the basis of R.C. in Form—VIII.

(15) The licensee shall not import, export or transport any manufactured drug or preparations hereof by post.

(16) The licensee shall comply with the orders, directions issued from time to time by the Collector or any Excise Alkaloid Officer sub-ordinate to him not below the rank of Sub-Inspector.

(17) The licensee shall not, in any circumstances, sell or dispose of any manufactured drug or preparation thereof except for the medicial purposes, and in the manner provided in this licence and the Narcotic Drugs Rules, 1986.

(18) In any matter not provided in this licence or the Narcotic Drugs Rules, 1986, the licensee shall comply with the orders of Excise Commissioner or any officer duly authorised by him on this behalf.

Excise Commissioner,
Tripura.

Place .....
Date .....

FORM—X

[See Rule 14(2), 14(3) & 23(2)]

(Dealer licence granted on payment of Rs.....for possession and sale of manufactured drugs or preparations containing manufactured drugs otherwise than on prescription).

(i) No. of Licence .....
(ii) Name of the Licensee .....
(iii) Name of the firm/compan in which the licensee is proprietory/active partner/Managing Director
(iv) Status of the licensee in such firm/company — Proprietor/Active partner/Managing Director.
(v) Residential address of the licensee
(vi) Address of the licensed premises.

The person named above and hereinafter called the licensee is authorised by the Excise Commissioner to possess and sell otherwise than on prescription, the following manufactured drugs or preparations containing the manufactured drugs for medical purposes :—

(i) Medicinal Opium or preparations containing Med-Opium or Tinctures of Medicinal Opium.
(ii) Opium Alkaloid Derivatives—
  (a) Morphine and its salts preparations containing Morphine or its salts ;
  (b) Condine and its salts or preparations containing codeine or its salts ;
  (c) The baine and its salts or preparations containing the baine or its salts ;
  (d) Other preparations containing more than 0.2% of morphine (Names to be specified by licensing authority).
(iii) Cocaine or preparations containing cocaine.
(iv) Pethidine and its salts.
(v) Any other drug declared to be manufactured drug under Section 2 (xi) (b) of the Act :—

(names to be specified).

(a)
(b)
(c)

And hereinafter referred to as the drugs.

From the date of the grant of this licence to 31st March of 198 and subject to the following conditions

(1) The licensee shall comply with the provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985, the Narcotic Drugs Rules, 1986 and any other rulless which may from time to time be made under the Act.

(2) The licensee shall be responsible for the acts and omissions of every persons employed by him in carrying on his business and of all his eservants as if the said acts and omissions were his own.

(3) Any loss of any drug and preparations containing drug or any records kept under these rules shall be immediately reported to the Police and Excise Officer.

(4) The licensee shall not have at any time in his possession any of these drugs in greater quantities than the following :—

(i) Medicinal opium/Preparations containing Med. opium.....Quantity.

(ii) Opium Alkaloid Derivatives :—

FORM X

(a) Morphine/Morphine Atropine/Salts of Morphine/Preparations containing Morphine or salts.

(b) Codeine/salts of codeine/Preparations containing codeine or its salts.

(c) The baine/salts of the baine/preparations containing the baine/or salts.

(d) Any other preparation containing more than 0.1% of morphine.

(iii) Pethidine

(iv) Cocaine/salts of cocaine/preparations containing cocaine.

(v) Any other drug

(a)
(b)
(c)

(5) The licensee shall not keep the manufactured durg in any place except in the premises specified in the licence.

(6) The licensee shall procure his supplies either from a licensed vender in Tripura, if any, or by importation from a licensed vender outside Tripura after obtaining from the Collector an import permit in Form—II. The importation of his supplies by post is absolutely prohibited.

(7) The licensee shall maintain in a Register in Form—XIII a correct account of all transactions. Such account shall show in respect of receipts, the source of supply the number and date of import/Transport Permit and quantity of each individual drug received, in respect of manufacture the quantity of the drug used in the manufacturing, the quantity of the finished product, the number of containers, bottles or packages in which such finished preparations has been packed along with the quantity of drug contained in each such container, bottle, or packages, and in respect of issues—the name and address of the person whom the preparations containing the drugs have been issued the quantity issued in each case, the date and number of Transport or export permit/passes. Such accounts shall be preserved for not less than two years from the date of the last entry in the account register and shall be signed by and Excise Officer who inspects the licensed premises.

(8) Any package or bottle containing drugs manufactured by the licensee shall before sale, be marked with the quantity of the drugs contained therein.

(9) Any preparation so manufactured shall be sold only in a package or bottle plainly marked :—

(a) in case of a powder, solution or ointment, with the total quantity of drugs in the packages or bottle and the per centage of drugs in the powders, solution or ointment ; and

(b) in case of tablets or other articles, with the quantity of drugs in each article and the number of articles in the package or bottle.

(10) All stocks of the drugs and the preparations manufactured from such drugs by the licensees and all accounts of the transactions under the licence, shall be open to inspection by any officer of the Excise Department, not below the rank of Drugs Inspector, or any other officer empowered to do so under any provsisions of the Act or Rules, orders made thereunder.

(11) The licensee shall on requisition by the Collector or any officer of the Excise Department not below the rank of Sub-Inspector, deliver the licence for amendment or for issue of fresh licence.

(12) The licensee shall on the first day of every quarter submit a correct quarter statement showing the quantity of the drugs received, quantity of drugs used in manufacturing of preparations balance of the unused drug in his possession, the quantity of drugs contained in the preparations so manufactured, the quantity of drugs contained in preparations sold and in the preparations in his possession.

FROM X

(13) If on the expiry of cancellation of the licence, any stock of the drugs or preparations containing the drugs is in the possession of the licensee, he shall at once surrender these stocks to Collector who may order for its estruction disposal or in the manner he thinks reasonable. The licensee shall not be entitled for any consumption for any loss on account of such destruction or disposal.

(14) The licensee shall sell the preparations containing manufactured drugs, otherwise than on prescription to the following class of persons :—

(a) An approved practitioner holding a licence in Form—V or Registration Certificate in Form —VIII who is either known to him or introduced by some one known to him and either signs the register in person or sends a written or signed order stating the name, name address and the name and the quantity of drugs required. An entry of each such sales shall be made by the licensee on the Reverse of the Form...V licence of the approved practitioner. Provided that making of entry is not necessary in case of sale of Med. Opium & Opium Alkaloid destruction.

(b) A chemist/Dealer licensed under these rules.

(c) An approved practitioner or a Government Medical Officer-incharge of a Hospital/ dispensary and holding authorisation under rule 12.

(d) A peson holding appropriate licence in any other State/IUnion Territory of India under the rules for the time being in force in such States/Union Territory.

(e) An approved practitioner engaged in the veterinary practices (and holding licence in Form—V, Registration Certificate in Form—VIII).

Provided that each such sale to the persons mentioned in (b) and (c) above shall be made against the transport pass in Form-IV and to the persons mentioned in (d) above the licensee shall obtain the Export Pass in Form-III issued by the competent authority under these rules and he shall keep a copy of the Transport Permit or Export Pass, as the case may be, as a token of such sale having been made. No such Transport Permit shall be necessary if the drug is sold to the approved Practitioners (on the basis of Form-V licence) or Registration Certificate in Form-VIII. However, no drug exeept the Medicinal opium and opium Alkaloid Derivatives as specified in Rule 10(1) shall be sold on the basis of the Registration Certificate in Form-VIII.

(15) The licensee shall not import, export or transport any manufactured drug or preparations thereof by post.

(16) The licensee shall comply with the orders/directions issued from time to time by the Collector or any Excise Officer subordinate to him not below the rank of Sub-Inspector.

(17) The licensee shall not, in any circumstances, sell or dispose of any manufactured drug or preparation thereof except for the medical purposes and in the manners provided in this licence and the Narcotic Drugs Rules, 1986.

(18) In any matter not provided in this licence or the Narcotic Drugs Rules, 1986, the licensee shall comply with the ordrs of Excise Commissioner or any officer duly authorised by him on this behalf.

Place———————

Date———————

Excise Commissioner,
Tripura.

FORM—XI.

[See Rule 23(3)]

Chemist licence granted on payment of Rs..... for sale, on prescription of manufactured drugs or preparations containing the manufactured drugs for medical purposes.

(i) No. of licensee .....

(ii) Name of the licensee .....

(iii) Name of the firm/company in which the licensee is an active partner/Managing Director .....

(iv) Address of the licensed premises ....

The person named above, and hereinafter called, "the licensee" is authorised by the Collector to possess and sell, on prescription the following manufactured drugs and/or preparations containing these manufactured drugs.

(i) Medicinal opium and or preparations thereof.

(ii) Opium Alkaloid derivatives—

(a) Morphine and their salts and/or preparations thereof.

(b) Codeine and their salts and/or preparations thereof.

(c) The baine and their salts and/or preparations thereof.

(d) Preparations containing more than 0.2% of morphine.

(iii) Preparations containing more than 0.1% of cocaine.

(iv) Pethidine and/or preparations thereof.

(v) Other drugs declared to be manufactured drugs by the Government of India under Section 2(xi) (b) of the Act.

hereinafter referred to as "The drugs from the date of the grant of this licence to the 31st March, 19 " subject to the following conditions :—

(1) The licensee shall be bound by the provisions of "The Narcotics Drugs and Psychotropic Substances Act, 1985 (61 of 1985)." "The Tripura Narcotics Drugs Rules, 1986" and any other rules which may from time to time be made under the Act.

(2) The licensee shall be responsible for the acts and omission of every person employed by him in carrying on his business and of all his servants, as and if the said acts and omission were his own.

(3) The licensee shall not permit any drugs, which he is authorised to sell, to be dispensed by any person other than a medical practitioner or a dispenser, registered under the Pharmacy Act, 1948 (Act No. VII of 1948).

(4) Cocaine or Extracts and Tinctures of the Medicinal opium and medicinal cannabis shall not be possessed and sold without the previous authorisation of the Excise Commissioner.

(5) The licensee shall be authorised to sell the drugs only against a prescription issued by an approved practitioner and the drugs shall not be delivered to any person not holding a prescriptions appropriately signed by the medical practitioner.

(6) The licensee shall not at any one time keep or sell the drugs in any place except in their premises described in the licence.

(7) The Licensee shall not at any time have in his possession the drugs in greater quantities than the following :—

(i) Medicinal opium ..... Quantity.

(ii) Medicinal cannabis .....

(iii) Opium and Alkaloid derivatives.....

(a) Morphine and their salts .....

(b) Codeine and their salts .....

(c) The baine and their salts .....

(d) Preparations containing 0.2% of Morphine .....

(iv) Preparations containing more than 0.1% of cocaine .....

(v) Pethidine .....

(vi) Other manufactured drugs (the name of the drug to be specified).

Explanation :—Quantity in relation to the preparations containing manufactured drug means the quantity of manufactured drug contained in such preparation.

(8) The licensee shall obtain his supplies either by direct importation from any other State/Union Territory of any other licensed dealer after obtaining the permit in Form ..... and ..... respectively.

(9) The licensee is authorised to compound any preparations containing any manufactured drug from the materials which is lawful entitled to possess.

(10) The name of person, firm or body corporate dispensing prescriptions, the address of the premises at which and date on which it is dispensed must be entered in the prescription.

(11) All prescriptions for the dispensing of such drugs shall be written out by the approved practitioner in Form-XII and the licensee shall be responsible that the prescriptions on the authority of which such drugs are to be sold, are made out in this Form.

(12) (i) The licensee shall sell the drugs in such conditions and for use of such persons only as may be specified in prescription.

(ii) If the prescription does not bear a subscription by any medical practitioner stating that it is to be repeated and at what interval of time it is to be repeated and how many times it is to be repeated, he shall sell the drugs once only on such a prescription and shall retain the prescription :

Provided that he shall first warn the person presenting the prescription that unless it bears the requisite superscription he will be retained.

(iii) If the prescription bears the requisite superscription he shall enter in the prescription the date of sale, and shall sign and seal the prescription, giving particulars as laid down in conditions 11 :

Provided that it appears that the drugs have already been sold on the prescription six times, or such number of times as the prescription is required to be repeated, or that the interval specified in the prescription, has not elapsed since the prescription was last dispensed, he shall not sell the drugs on such prescription, unless it has further been superscribed by the medical practitioner.

(13) The licensee shall maintain correct accounts of transact in form ..... Such accounts shall show in respect of each receipt, the source of supply and the quantity

received, and in respect of each issue the quantity issued and the name and address of the person to whom it is issued. He shall file in support of his accounts of receipts the import or transport passes, and in respect of his account of issues, the original prescription on which they have been issued. Such accounts and documents shall be preserved for a period of not less than two years from date of the last entry in account register.

(14) (a) The bottles, phials, packages, or other containers of the sepreparations, or in the labels affixed to them shall either plainly show the actual quantity of the drugs present in each container or give sufficient particulars to admit of the ready calculations of such quantity.

(b) A package or bottle containing the drugs shall before the sale be marked with the quantity of the drugs in the package or bottle plainly marked :—
(i) in the case of powder, solution or ointment with the total quantity thereof in the package or bottle, and the per centage of the drugs in the powder, solution or ointment ;

(ii) in the case of tabloids or other similar forms of preparation with the quantity of the drugs in each tabloid or the similar forms of preparation, and the package or bottle.

(15) All stocks of drugs and all accounts and records of transaction in the licence shall be open to inspection by any officer of the Excise Department not below the rank of Sub-Inspector and any officer of the Drug Control Department not below the rank of a Drug Inspector.

(16) The licensee shall on requisition by the Excise Commissioner or by any officer duly authorised by him ; in this behalf deliver up his licence for amendment or for the issue of fresh licence.

(17) The licensee shall in the first day of every quarter submit correct quarterly statement showing the quantity of drugs received by him during the previous quarter, the quantity sold by him and the quantity remaining in his possession to the Superintendent of Excise and Drugs Inspector of the Drug Control Department, Tripura. Provided that in case of Tinchers/Extracts of opium and cannabis, such statements shall be submitted every month.

(18) If on expiry or cancellation of this licence, any quantity of the drug remain in the possession of the licensee he shall surrender the stock to the Collector in the manner specified in the order, licensee shall not be entitled to claim any compensation for loss resulting from such destruction or disposal of any stock is declared by the Chemical Examiner to be unfit for human consumption, it shall be disposed off only by destruction.

(19) The licensee shall not sell or dispense any manufactured drug or the preparations containing these drugs except for the medical purposes.

Collector of Excise

Place :
Date

NOTES :—Before issue of the licence, strike out the name of the drugs which the licensee has not been authorised to possess and sell.

Special order of the Excise Commissioner.

The above named licensee is authorised to possess and sell on prescription, the following manufactured drugs for medical purposes :—

(a) (i) Extract of medical opium.

(ii) Tincture of medicinal Opium.

(b) Preparations containing more than 0.1% of cocaine, subject to the conditions specified in this licence.

Excise Commissioner.
Tripura.

Place :—

Date :—

FORM—XII.

[See Rule 16(1)]

OFFICIAL FORM OF PRESCRIPTION to be used when preparations containing manufactured drug are prescribed.

Not to be repeated.

(To be repeated at the interval of days)

(Note—Cross out one of the two alternatives)

1. Name, address and description of the person to whom the prescription is issued.
2. Nature of ailment.
3. Directions for use.
4. Dose (if in excess of usual doses)
5. Amount of drug to be supplied at one time.
6. No. of Registration Certificate in Form-VIII or V Licence of approved Practitioner.

Address :—

Date :—

.....

.....

Full name, qualifications and signature of the approved practitioner.

---

1. Name of the Licensed Chemist who dispenses the prescription.
2. Address of premises.
3. Date.

CONDITIONS.

(a) The prescription can be prescribed only by those approved practitioners who are either registered with Collector of Excise on this behalf and have obtained Registration Certificate in Form-VIII or holding a Licence in Form-V.

(b) On the authority of this prescription, the drug must not be supplied to the holder more than 6 times.

(c) The prescription shall not be given for the use of prescriber himself.

(d) A registered dentist shall give a prescription only for the purpose of dental treatment and shall make if "for local dental treatment only".

(e) A registered veterinary surgeon shall give prescription only for the purpose of treatment of animals and shall make it for local dental treatment only.

(f) An approved practitioner of Indigenous system of medicine may prescribe only those drugs which are included in the indigenous system of medicine.

FORM—XIII.

[See Rule 15(2)—For selling Dealers]

(Form of Register to be maintained by Dealer Licensed to sell the manufactured drugs/preparations thereof. A separate page of the Register to be assigned for each drug/preparation).

Sl. No.	Date	Opening Balance of the drug	Receipts alongwith No. & date of import/transport permit.	Total	Quantity sold
1	2	3	4	5	6
1.					
2.					
3.					
4.					
5.					

Balance	Name & address of the person to whom sold	No. & date of the Transport/Remarks, if any Export Permit or No. of the Licence of the approved practitioner.
7	8	9 10
1.		
2.		
3.		
4.		
5.		

FORM—XIII

[See Rule 15(2)—For Manufactured Dealers]

Form of Register of accounts to be maintained by Licensed Dealer.
A separate page of the Register be assigned to each Drug.

(a) Receipt.

Sl. No.	Date	Opening balance of unused manufactured drugs	Quantity of Manu. Drugs received for manufacturing of medicinal preparations	Balance of stock of manufateured drug kept for manufacturing	Remarks No. & date of import permit against which drugs receiced and source of supply.
1	2	3	4	5	6
1.					
2.					
3.					
4.					
5.					

(b) Manufacture.

Quantity of the drugs used in manufacturing	Balance stock	Quantity of preparations manufactured from the dugs shown to be used in Col. 7	Drugs content in such preparations shown in Col. 9
7	8	9	10
1.			
2.			
3.			
4.			
5.			

(c) Sale.

Quantity of preparations sold	Drug content in the preparaton sold	Transport/Export permit No. of Licence No. of the Approved Paretitioner	Names and address of the persons to whom sold	Balance of the stock of the preparations	Drugs content in such preparations shown in Col. (15).
11	12	13	14	15	16
1.					
2.					
3.					
4.					
5.					

FORM—XIV

[See Rule 16(2)]

(Form of Register to be maintained by the Licensed Chemists. One page of the register be assigned to each drug).

Sl. No.	Date	Opening Balance	Receipts	Total	Issue of the day
1	2	3	4	5	6
1.					
2.					
3.					
4.					
5.					

Name and address of the patients.	Name & address of the Approved Practioner prescribing with Regd. No. or Form-V, Licence No.	Balance	Remarks Import/Transport permit No. against which received.
7	8	9	10
1.			
2.			
3.			
4.			
5.			

FORM—XV

[See Rule 10(4)]

Form of Register to be maintained by the Approved Practitioner holding Licence in Form-V.

Sl No.	Date	Opening balance	Quantity received	Quantity consumed	Names and address of patients to whom administered	Closing balance.
1	2	3	4	5	6	7
1.						
2.						
3.						
4.						
5.						

Provided that this quantity may be reduced during the currency of the permit according to the orders of the Excise Commissioner.

(2) The permit holder shall not possess at any one time more than 6 gramms of opium.

4. (1) The permit holder shall not obtain his supplies of oupium from any place except from a depot established under the Tripura Narcotic Drugs Rules, 1986.

(2) The permit holder shall get the detail of the purchases entered on the reverse of the permit by the officer-in-charge of the depot before he removes from the depot the opium purchased by him.

(3) No opium other than opium obtained under this permit shall be transported or possessed by the permit holder.

5. The opium obatained under this permit shall neither be used by anyperson other than the permit holder nor shall it be used for any purpose other than the purposes for which this permit is granted.

6. The privilege of transport and possession of opium granted under this permit shall extend only so far as they are incidental to its consumption in accordance with this permit.

7. The permit shall be non-transferable and may be suspended or cancelled at any time by the officer granting it :—

(a) for non-payment of any fee payable by the permit holder :

(b) for default or violation by the permit holder of any of the conditions specified in the permit :

(c) if the holder thereof be convicted of any offence against any law relating to excise revenue liquor, opium or intoxicating drugs :

(d) if the permit holder infringes any of the provisions of the Narcotic and Psychotropic Substances Act, 1985, or of the rules in force thereunder ;

(e) if the purpose for which the permit was granted ceases to exist.

8. In case the permit is surrendered, suspended or cancelled, during its currency or is not renewed on its expiry the whole of the unconsumed stock of opium shall forswith be surrendered to the Officer granting the permit.

Granted this.....day of .....

Signature or left hand thumb impression of the permit holder.

Signature and designation of authority granting the permit.

Countersigned.
Inspector/Sub-Inspector of the Excise Department.

Dated.....

Printed at the Tripura Government Press, Agartala.